Pernoval (20)

IN THE CENTRAL ADMINISTRATIVE TRIAUNAL

AHMEDABAD BENCH

M.A. No. 38**1** Of 1991

O.A. No. 280 of 1991

RXXXNXX

DATE OF DECISION	1.1.1992
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Shri Hussainsha Noorsha Fakir	Petitioner
Shri M.S. Trivedi	Advocate for the Petitioner(s)
Versus	
Union of India & Ors.	Respondent
Shri N.S. Shoudo	Advocate for the Respondent(s)

CORAM:

The Hon'ble Mr. A.B. Gorthi

: Member (A)

The Hon'ble Mr. R.C. Bhatt

: Member (J)

- 1. Whether Reporters of local papers may be allowed to see the Judgement? Le
- 2. To be referred to the Reporter or not?
- 3. Whether their Lordships wish to see the fair copy of the Judgement?
- 4. Whether it needs to be circulated to other Benches of the Tribunal?

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Shri Hussainsha Noorsha Fakir (Advocate :Shri M.S. Trivedi)

: Applicant

VS.

Union of India & Ors.

:Respondents

(Advocate : Shri N.S. Shevde)

M.A. No. 381 of 1991 in O.A.No.280 of 1991

ORAL-ORDER

Date: 1.1.1992

Per : Hon'ble Shri R.C. Bhatt

: Member (J)

Weard learned advocate Shri M.S. Trivedi for the applicant and Shri N.S. Shevde, learned advocate for the respondents. After some argumentation learned advocate wants to withdraw this application as according to him this application is likely to fail on some technical defect. He also seeks permission to withdraw to file fresh original application on the same cause of action.

Mr. Shevde has no objection if such permission is granted. Hence applicant is allowed to withdraw this original application with permission to file fresh application on the same cause of action, if he so desires. The application is disposed of. No order as to costs.

(R.C.BHATT) Member (J) (A.B. GORTHI) Member (A)